

COURT-I

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)**

Appeal No. 254 of 2017

Dated: 16th August, 2018

**Present: Hon'ble Mrs. Justice Manjula Chellur, Chairperson
Hon'ble Mr. I. J. Kapoor, Technical Member**

In the matter of:

Pallavpuram Tambaram MSW Private Limited ...Appellant(s)

Vs.

Tamil Nadu Generation and Distribution Company ...Respondent(s)
(TANGEDCO) & Ors.

Counsel for the Appellant(s) : Mr. G. Umapathy
Mr. Amal Nair

Counsel for the Respondent(s) : Mr. S. Vallinayagam for R-1
Mr. Sethu Ramalingam for R-7

ORDER

Heard the learned counsel appearing for the Appellant. The learned counsel for the Appellant is directed to file the detailed reasoned order within one week i.e. on or before 23.08.2018 with advance copy to the other side. Thereafter, objections, if any, may be filed within two weeks i.e. on or before 06.09.2018 with advance copy to the other side.

List the matter on **27.09.2018.**

**(I.J. Kapoor)
Technical Member**

**(Justice Manjula Chellur)
Chairperson**